

LOCK-OUT IN DUTTA-KAJORA COLLIERY

4083. **SHRI JAGESHWAR YADAV**: Will the Minister of **LABOUR AND REHABILITATION** be pleased to state :

(a) whether the Central Government Industrial Tribunal at Calcutta has declared on the 2nd February, 1968 the lock-out of Central Dutta-Kajora as illegal;

(b) the period for which the colliery is illegally locked up;

(c) the total payment due to the workers including arrear of wages for the period prior to the lock-out;

(d) the steps which have been taken against the management for the non-payment of dues to the workers; and

(e) the steps taken to lift the lock-out?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) Since 8-7-67.

(c) Rs. 19,485.75 P.

(d) Claim applications have been filed before the authority under the Payment of Wages Act for Rs. 19,485.75P.

(e) In spite of the fact that the lock-out has been prohibited under the Industrial Disputes Act, it continues. The management is, therefore, being prosecuted.

BAR COUNCIL RULES

4084. **SHRI P. R. THAKUR** : Will the Minister of **LAW** be pleased to state :

(a) whether any substantive changes have been made in the "Bar Council Rules" after adoption of the Constitution;

(b) if so, the broad details of such changes, particularly about the clients' right to choose his lawyers, the fees, entry into the profession and publication of legal proceedings;

(c) whether there has been any assessment of the various "Bar Council Rules", for the purposes of reform of the legal profession as distinct from the reform of the Law; and

(d) whether Government propose to hold an inquiry into the legal profession through the Law Commission or any other independent body?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) After coming into force of the Constitution the Bar Councils established under the Bar Councils Act, 1926 have been replaced by the Bar Councils constituted under the Advocates Act, 1961. A Bar Council of India has also been established. Bar Councils have made substantive changes in the earlier Bar Council Rules.

(b) The changes are many. The most important are those relating to the conduct of disciplinary proceedings against advocates and the restrictions in the rights of practice of senior advocates. There is no change with regard to the client's right to choose his lawyer. Bar Councils have not made any rules with regard to the fees. In so far as entry into the legal profession is concerned, the rules provide that the would-be entrants should have obtained a degree in law recognised by the Bar Council of India and have undergone practical training and passed an examination prescribed by the State Bar Councils. Bar Councils are not competent to make any rules with regard to the publication of legal proceedings in courts.

(c) No, Sir.

(d) No, Sir. The Law Commission has dealt with the organisation and working of the legal profession in its Fourteenth Report on the Reform of Judicial Administration.

कृषि श्रमिक

4086. **श्री नाथूराम अहिरवार** : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कृषि श्रमिकों के हितों की रक्षा करने के लिये सरकार ने कोई कानून बनाया है ;